

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No. 110 – IA/743(AHM)2024
In
CP(IB)/98(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Reliance Asset Reconstruction Company Ltd
V/s
Prakash Seventilal Morakhia
(Personal Gaurantor)

.....Applicant

.....Respondent

Order delivered on: 15/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Mahesh Surekha, RP in person through V.C.
For the FC : Mr. Sandeep Bhatt, Advocate
For PG : Mr. Yashraj Champawat, Proxy Advocate

ORDER
(Hybrid Mode)

Learned RP for the applicant states that he is not well and requested for adjournment in the matter.

Re-list on 13.08.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)